

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 16
CP No. (IB)- 96/9/JPR/2020
Under Section 9 of IBC, 2016

In the matter of:

Mr. Sunil Kakani Prop. of M/s R. K. Enterprises

...Operational Creditor

Versus

M/s Morani Cars Pvt. Ltd.

...Corporate Debtor

**Coram: HON'BLE MR. AJAY KUMAR VATSAVAYI, JUDICIAL MEMBER
HON'BLE MR. K.K. VOHRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Operational Creditor : Jatin Chawla, Adv.
For the Corporate Debtor : None-appeared

ORDER

Heard Mr. Jatin Chawla, Adv. for the Applicant. Issue notice to the Respondent Corporate Debtor. The Applicant shall collect the notice from the Registry and send the same together with complete paper book and a copy of this order immediately to the Corporate Debtor at its registered address by speed post and file affidavit of service along with copy of postal slip and tracking report within 3 weeks.

In case, the service of speed post on the corporate debtor is not made, the petitioner shall adopt the mode of substitute service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area.

Reply, if any, may be filed within 3 weeks from the receipt of the notice, and rejoinder, if any, may be filed within 2 weeks thereafter. List the matter on 02.11.2021.

-Sd-
(K.K. Vohra)
Technical Member
August 12, 2021

-Sd-
(Ajay Kumar Vatsavayi)
Judicial Member